

Rep. by Act....56....of 1974, S. 28 Sch. I.

THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) ACT, 1967

No. 10 OF 1967

[11th April, 1967]

An Act further to amend the Representation of the People
Act, 1951.

BE it enacted by Parliament in the Eighteenth Year of the
Republic of India as follows:—

1. This Act may be called the Representation of the People Short
(Amendment) Act, 1967. title.

43 of 1951.

2. In section 73 of the Representation of the People Act, 1951 Amend-
(hereinafter referred to as the principal Act),— ment of
section 73.

(a) for the words, brackets, letter and figures “the date
originally fixed for the completion of the election under
clause (e) of section 30, the names of the members elected for
the various constituencies by that date”, the following shall be
substituted, namely:—

“the results of the elections in all the constituencies
[other than those in which the poll could not be taken for
any reason on the date originally fixed under clause (d) of
section 30 or for which the time for completion of the elec-
tion has been extended under the provisions of section 153]
have been declared by the returning officer under the provi-
sions of section 53 or, as the case may be, section 66, the
names of the members elected for those constituencies”;

(b) for clause (a) of the proviso, the following clause shall be substituted, namely:—

“(a) to preclude—

(i) the taking of the poll and the completion of the election in any Parliamentary or Assembly constituency or constituencies in which the poll could not be taken for any reason on the date originally fixed under clause (d) of section 30; or

(ii) the completion of the election in any Parliamentary or Assembly constituency or constituencies for which time has been extended under the provisions of section 153; or”.

Repeal
and
saving.

3. (1) The Representation of the People (Amendment) Ordinance, 1967, is hereby repealed.

2 of 1967.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 28th day of February, 1967.